REFERENCE TO QUESTION OF BREACH OF PRIVILEGE OF THE HOUSE

12-00 NOON.

SHRI NIREN GHOSH (West Bengal): Sir, I have a Privilege Motion to move...

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन्, आपने फाइन कर लिया और हमारा सप्लीमेंटरी नहीं होने दिया ?

MR. CHAIRMAN: How can you raise it? The Question Hour is over There is no subject under discussion.

श्री राजनारायण : श्रीमन्, हमारा एक व्यवस्था का प्रश्न है ...

SHRI NIREN GHOSH: Under Rules 187, 188 and 189, I seek your consent to raise a question involving breach of privilege of the House. I wished to raise on the 3rd December. The facts of the case are as follows...

MR. CHAIRMAN: I have considered it and I have disallowed it.

SHRI RAJNARAIN: Why?

MR. CHAIRMAN: That is not for you.

श्री राजनारायण : श्रीमन्, लाइसंस स्कैन्डल होते जा रहे हैं और आपने कह दिया कि हमने डिसएलाऊ कर दिया।

You are not an unlimited persona lity. Let the House know why...

(Interruptions)

SHRI NIREN GHOSH: It is in your discretion to disallow. I do not contest it. But you must hear our arguments...

श्री राजनारायण : श्रीमन्, हमारा प्वाइन्ट आफ आर्डर है और उसको सुना जाय। कृपया आप बैठकर उसको सुन लें।

SHRI NIREN GHOSH: Then you can allow or disallow.

MR. CHAIRMAN: You are a very senior Member. You cannot raise it when I have disallowed it after considering it.

SHRI NIREN GHOSH: The whole question is this. Please listen to our arguments. Then you can disallow.

SHRI JAGDISH PRASAD MATHUR (Rajasthan): What have you disallowed, Sir?

SHRI RAJNARAIN: This is not Chamber. This is House...

(Interruptions)

SHRI NIREN GHOSH: I admit that it is in your discretion to allow or disallow. But we must be allowed to put forth our argument and submission as to why we want to raise it. After listening to our submission, you can disallow it. That has been the practice and that has been the convention. I will try to convince you and if you are not convinced, you may disallow it. It is in your power.

SHRI RAJNARAIN: On a point of order...

(Interruptions)

MR. CHAIRMAN: You are not the only person to speak. Why are you disturbing?

SHRI RAJNARAIN: I am not disturbing. I am making my argument.

MR. CHAIRMAN: When I am on my legs, why do you disturb?

SHRI RAJNARAIN: You are also standing. You should sit down.

MR. CHAIRMAN: Why are you asking him to sit down?

SHRI RAJNARAIN: Because you are standing.

MR. CHAIRMAN: One thing I want to say. I have disallowed it *prima facie.* Tomorrow I am going to allow a discussion on this. Why argue about it now?

SHRI JAGDISH PRASAD MATHUR: Disallowed what?

SHRI RABI RAY (Orissa): This is a question of privilege. We have given notices against Shri Dikshit and Shri Chattopadhyaya.

MR. CHAIRMAN: Tomorrow I will allow you a discussion on the Home Minister's statement, made on that day.

श्री राजनारायण : श्रीमन्, हमारा प्वाइन्ट आफ आर्डर है और उसको सुन लिया जाय। हमारा व्यवस्था का प्रश्न यह है कि हम पांच दिनों से लगातार और यहां जब से यानी 11 नवम्बर से, जब से सदन की बैठक प्रारम्भ हुई है, एक न एक प्रकार से सेक्रेटरी जनरल और आपके कार्यालय को लिखकर दे रहे हैं लाइसेंस स्कैन्डल के सम्बन्ध में। इस सदन में इस लाइसेंस स्कैन्डल का ओरिजिनेट हुआ था और श्री चट्टोपाध्याय के मुखारबिन्दु से लाइसेंस स्कैन्डल की रचना हुई थी। अब इस सदन में उस मंत्री को जो उस समय घर मंत्री थे और जिन्होंने सदन को आश्वासन दिया था कि सी०बी०आई० की रिपोर्ट को सदन में रखा जायेगा। अब जो व्यवस्था दी गई है, मैं उसको असंसदीय मानता हूं और जम्हूरियत का गला घोंटने वाला मानता हूं। कोई यह कह दे He is an individual and he is not the Home Minister. वे होम मिनिस्टर हैं।

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, it has been made amply clear that there is going to be a discussion, that we are going to have a discussion on this... (*Interruptions*)... There is no change in that.

SHRI RAJNARAIN: I do not want a discussion. I want the C.B.I. Report. I want the C.B.I. Report to be placed on the Table. (*Interruptions*).

SHRI NIREN GHOSH: There is a clear case of privilege... (*Interruptions*).

SHRI OM MEHTA: No privilege.

SHRI RABI RAY: Sir, on a point of order.

SHRI NIREN GHOSH: There is a clear case of breach of privilege because these additional licences were issued. He cannot reopen it and it was not within his rights or jurisdiction to reopen the case when the Government had taken a policy decision in 1959 that no more additional licences would be issued. He has violated it... (*Interruptions*)... He has violated it and says that everything is in order. It is not within his competence to say that no bribery was involved. So, clearly he has committed a breach of privilege and he knew the entire thing, he knew how Mr. L. N. Mishra and other officers were involved. Knowing that he did it.

MR. CHAIRMAN: Yes, Mr. Rabi Ray.

श्री रबी राय : अध्यक्ष महोदय, नीरेन घोष जी ने जो प्रिविलेज का सवाल उठाया है उसका मैं समर्थन करता हूं। प्रिविलेज का मोशन हम लोगों ने भी दिया है दो मंत्रियों, उमाशंकर दीक्षित और श्री डी० पी० चट्टोपाध्याय के खिलाफ। उमाशंकर दीक्षित जी ने पिछले सत्र में इस बारे में कहा था—

> "I will first come to the House and I will abide by the decision of the House".

लेकिन वे आए नहीं और पहले कोर्ट के सामने चले गए। अभी तक हम लोगों के सामने सी०बी० आई० की रिपोर्ट है ही नहीं। 27-8-74 को श्री डी० पी० चट्टोपाध्याय ने जानबूझ कर सदन को गुमराह किया यह कह कर कि जो लाइसेंस दिया गया है वह जस्टिस की गई है, लेकिन जो सी०बी०आई० की रिपोर्ट है उससे साफ जाहिर है कि उसमें जस्टिस था ही नहीं। इसलिये हम

[श्री रवी राय]

लोग प्रिविलेज मोशन चट्टोपाध्याय के खिलाफ लाए हैं। इसलिए चट्टोपाध्याय और उमाशंकर दीक्षित के खिलाफ प्रिविलेज मोशन पर आप पुर्नविचार करिए। बहस की बात तो दूसरी बात है, उसकी तो आप इजाजत देंगे लेकिन मैं चाहता हूं कि सदन के सामने जो चीजें बहस के लिए हैं उनको स्थगित करके आप प्रिविलेज मोशन पर बहस की इजाजत दे दीजिए क्योंकि यह महत्वपूर्ण सवाल है।

श्री जगदीश प्रसाद माथुर : अध्यक्ष महोदय, आपने यह कहा कि गृह मंत्री सदन के अन्दर एक प्रस्ताव रखेंगे और उस प्रस्ताव पर हम चर्चा कर सकते हैं।

श्री ओम् मेहता : नही, नहीं।

श्री जगदीश प्रसाद माथुर : फिर किस बात पर आप चर्चा करवाना चाहते हैं ?

श्री कामेश्वर सिंह (बिहार) : आप सदन को गुमराह मत करिए।

श्री जगदीश प्रसाद माथुर : अगर सरकार के प्रस्ताव पर बहस होगी तो वह एक सीमित मुद्दे पर होगी। सदस्यों ने भी विशेषाधिकार के प्रस्ताव रखे है। उन पर विस्तृत चर्चा होनी चाहिए। गवर्नमेंट के प्रस्ताव पर चर्चा होने का अर्थ यह है कि आप हमारे अधिकारों को कम कर रहे हैं। मै चाहता हूं कि जो प्रिविलेज के मोशन हम लोगों ने दिए हैं उन पर चर्चा होनी चाहिए और सरकार के प्रस्ताव पर नही।

SHRI T. N. SINGH (Uttar Pradesh): I would like to make a submission, Sir. For some reason or the other, many Members have felt that there has been a breach of privilege. Now, Mr. Om Mehta says that he is agreeable to a discussion on the subject. I feel, Sir, that this was done with a view to circumvent discussion on the privilege motion. This is a bad impression. For the dignity of the House, for a proper position that this House should enjoy in people's minds, it is essential that no effort should be made to circumvent that motion. I, Sir, who has always been very quiet—I did not wish to intervene—I feel, in all sincerity I feel, that this is an attempt to circumvent a particular discussion. I think that is not correct. You should protect the dignity of the House in this matter. Therefore, I again urge upon you to re-consider our case and allow a discussion on the privilege motion.

MR. CHAIRMAN: Now, let us proceed. I have looked into the papers. I think that there is no privilege involved and, therefore, I have said that there is no privilege. Let us go further. Let us see tomorrow what we can discuss.

Now, papers to be laid on the Table ...

(Interruptions)

SHRI NIREN GHOSH: The Rules provide that you should read out what I wanted to raise. Under Rule 188, it is there. Chairman can read out and state the reasons why he rejects it. You have not enlightened us of the grounds. Read out my motion. Then give the reasons why you are disallowing it. Then we can be satisfied. It has not yet been done.

MR. CHAIRMAN: I will see. I will look into it.

SHRI NIREN GHOSH: All right.

MR. CHAIRMAN: Now, papers to be laid on the Table ...

(Interruptions)

श्री राजनारायण : जरा सुन लीजिए। मेरा आप से निवेदन यह है कि जब सी०बी०आई० की रिपोर्ट सदन में नहीं रखी जायेगी तो सरकार की ओर से किस विषय पर चर्चा के लिए प्रस्ताव आयेगा। इसलिए मै निवेदन करता हूं कि सी० बी०आई० की रिपोर्ट यहां पर आप रखवाइये। क्या आप मुझे मजबूर करेंगे कि मै यहां पर ोई दूसरा कार्यक्रम शुरू करूं ?

MR. CHAIRMAN: There is no point of order ...

(Interruptions)

श्री राजनारायण : श्रीमन्, प्वाइंट आफ आर्डर।

MR. CHAIRMAN: There is no point of order.

(Interruptions)

श्री राजनारायण : प्वाइंट आफ आर्डर, प्वाइंट आफ आर्डर, प्वाइंट आफ आर्डर, प्वाइंट आफ आर्डर, प्वाइंट आफ आर्डर, प्वाइंट आफ आर्डर, प्वाइंट आफ आर्डर। व्यवस्था का प्रश्न, व्यवस्था का प्रश्न, व्यवस्था का प्रश्न, व्यवस्था का प्रश्न, व्यवस्था का प्रश्न, व्यवस्था का प्रश्न। व्यवस्था का प्रश्न ।

MR. CHAIRMAN: Papers to be laid on the Table.

श्री राजनारायण : मेरा व्यवस्था का प्रश्न है।

MR. CHAIRMAN: There is no point of order. Others are also asking questions, and others are also raising points of order. I can respect everybody. But is this the way of doing it? If this is the way, I won't allow it. If you are going to raise a point of order in the proper way, then I would allow it. If you want to respect others and also respect the House, then you can raise it.

Yes, what is it?

श्री राजनारायण : इस में असंसदीय क्या है? मैं यह जानना चाहता हूं कि जिन व्यक्तियों परं चार्ज शीट लगायी गयी है, चार्जशीट की कापी हमारे पास है और आप से कहा कि कल यहां पर चर्चा होगी तो उस सी०बी०आई० की रिपोर्ट के किसी पेज से ही यह चार्जशीट निकली है। तो मै आप से यह जानना चाहता हूं कि जब तक सी०बी०आई० की रिपोर्ट पूरी यहां पर न आये तब तक सरकार के किस प्रस्ताव पर हम कल चर्चा करेंगे, मै यही आप से जानना चाहता हूं।

MR. CHAIRMAN: It is over...

(Interruptions)

SEVERAL HON. MEMBERS: Is it a point of order?

SHRI N. P. CHAUDHARI (Madhya Pradesh): It is a point of disorder.

MR. CHAIRMAN: I have already told Mr. Niren Ghosh. That reply is also applicable to you.

श्री रबी राय : मेरा एक प्वाइंट आफ आर्डर है। हम को सुन लिया जाय।

MR. CHAIRMAN: At least you try to adjust. My point is, I have told already, that I will look into it. I have already told this. Why are you unnecessarily raising it again?

श्री राजनारायण : मैं एक दूसरी बात कह रहा हूं।

श्री रबी राय : मेरा यह निवेदन है कि आपने अपने डिस्क्रिशन से यहां पर यह एलान किया कि कल इस पर बहस होगी। तो राजनारायण जी का सवाल है और एक जायज सवाल है कि सी०बी०आई० की रिपोर्ट से चार्जशीट निकली है तो उस सी०बी०आई० की रिपोर्ट को ओम् मेहता साहब या जो भी उस के मंत्री हों अगर इस सभा पटल पर नहीं रखेंगे तो हम बहस किस पर करेंगे। इस बात को भी आप सोचिये और फिर व्यवस्था दीजिए।

MR. CHAIRMAN: Now, papers to be laid on the Table...

(Interruptions)

PAPERS LAID ON THE TABLE

Annual Report and Accounts (1971-72) of The Cotton Corporation of India Ltd.

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA): Sir, I beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy (in English and Hindi) of the Second Annual Report and Accounts of the Cotton Corporation of India Limited for the year 1971-72, together with the Auditors'